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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.3311/2002

New Delhi this the 20th day of December, 2002.

HON'BLE MR. SHANKER RAJU, MEMBER (JUDICIAL)

Surajmal,  
R/o Pooth Khurd,  
New Delhi-110 039.

-Applicant

(Applicant in person)

-Versus-

1. Secretary of Services,  
Govt. of NCT of Delhi,  
Delhi Secretariat, IP Estate,  
New Delhi.
2. The Commissioner of Industries,  
GNCT of Delhi,  
CPO Building, Kashmire Gate,  
New Delhi.

-Respondents

O R D E R (Oral)

By Mr. Shanker Raju, Member (J):

Against the adverse remarks incorporated in the ACR of applicant for the year 1998-99 communicated on 20.8.2001 applicant preferred a representation to respondents on 27.8.2001 and it is stated that the same is yet to be considered.

2. Ends of justice would be duly met if the present OA is disposed of at the admission stage itself, by directing the respondents to decide representation of applicant against the adverse remarks by passing a detailed and speaking order within two months from the date of receipt of a copy of this order. I order accordingly. If applicant is still aggrieved it would be open to him to approach this court, in accordance with law, if so advised.

No costs.

*S. Raju*

(Shanker Raju)  
Member (J)

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